

[Shri S. Mohan Kumaramangalam]

affairs is ushered in for the workers in this area. But for this we shall need a first class management, the best mining engineers and good managers also in our country. We are determined to see that we shall have the best management, that we recruit the best mining engineers in our country regardless of what part of the country they come from, in order to shoulder this Herculean task.

11.27 hrs.

[MR. DEPUTY SPEAKER in the Chair]

I would like to mention also to hon. Members that we are doing well so far as production is concerned. The production in September, 1971, the last pre-nationalisation month I may call it, was 1,009,000 tonnes. In October, 1971, which was a fifty-fifty month because we took over on 17th October, it was 1,018,000 tonnes—9,000 tonnes more. In November, 1971, it was 1,060,000 tonnes. Therefore, production has increased, and we have not gone backwards, though you will find many newspapers writing that everything is going to pieces in the coking coal mines because they share the philosophy of some hon. Members on the other side who look at things through coloured spectacles. I would like to assure hon. Members that the mines are doing well and will do well in the future.

I would only say finally that we have provided in the Bill for compensation to be paid for the management. There has been some criticism of this, and I can appreciate the criticism also, but as the law stands today, we have to pay some compensation for the management. That is the advice that has been given to us by the Ministry of Law, and I think that it is not possible for us in terms of article 31 as it stands today, even after the amendment, to avoid paying some compensation. We have done so on the basis of making an elaborate calculation which I think is quite reasonable, but very soon we shall be taking over the mines themselves and coming before this House with a Bill for nationalisation.

I commend this measure to the House and request support from all sides.

11.28 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
EIGHTH REPORT

SHRI SANT BUX SINGH (Fatehpur) : I beg to move :

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1971".

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1971".

The motion was adopted.

SHRI H. N. MUKERJEE (Calcutta-North-East) : It seems from the allocation of time that Shri Bibhuti Mishra's Resolution would nearly swallow the entire time. But normally the Resolution that follows is permitted to be moved in half a minute or less. So, may I have some assurance from you that I will be allowed to move my Resolution ?

MR. DEPUTY-SPEAKER : I cannot give that assurance. If Shri Bibhuti Mishra and the Members who participate in the debate on his Resolution would consider it. I would be very happy.

11.30 hrs.

RESOLUTION No. RISE IN PRICES OF ESSENTIAL COMMODITIES—Contd.

श्री उत्तर० बी० बड़े (बरेली) : उपाध्यक्ष महोदय, उस रोज मैं इस विषय पर बोल रहा था तो मेरे पास लगभग 130 लोगों की हेतुवाही थी जो मे वृत्त का 19 दिसम्बर को बहाने नहीं था। उन्नत प्रत्येक के उत्तर में विस्तृत भी मैंने तर्क प्रस्तुत किया है कि कोयलों का बढ़ा हुआ मूल्य के उत्तर के साथ जो संबंध है